GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ RAJYA SABHA UNSTARRED QUESTION NO. 2032 ANSWERED ON-12.03.2021

STEPS TAKEN TO ENSURE PANCHAYAT ELECTIONS AT REGULAR INTERVALS

2032. SHRI BIKASH RANJAN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

the steps that have been taken by the Central Government for taking the State Governments into confidence to conduct regular Panchayat elections at regular intervals to uphold the provisions of the Constitution?

ANSWER

THE MINISTER OF PANCHAYATI RAJ (SHRI NARENDRA SINGH TOMAR)

Article 243E(3) of the Constitution of India provides that an election to constitute a Panchayat shall be completed before the expiry of its duration of five years or before the expiration of a period of six months from the date of its dissolution. Further, 'Panchayat' is a State subject and part of Seventh Schedule of the Constitution, therefore, timely conduct of Panchayat elections comes under the purview of respective State Government. Article 243K of the Constitution vests the superintendence, direction and control of the preparation of electoral rolls for, and the conduct of, all elections to the Panchayats, in a State Election Commission consisting of a State Election Commissioner to be appointed by the Governor.

Further, the Central Government also monitors the regular conduct of Panchayat elections and advises the respective State Governments in this regard through meetings and advisories from time to time.
